

ITEM NO.8

COURT NO.12

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (C) No(s).
33497-33498/2011(Arising out of impugned final judgment and order dated 15-10-2011
in ITA No. 1258/2006 15-10-2011 in ITA No. 1270/2006 passed by the
High Court Of Karnataka At Bangalore)

ENGINEERING ANALYSIS CENTRE OF EXCELLENCE PVT. LTD Petitioner(s)

VERSUS

THE COMMISSIONER OF INCOME TAX & ANR.
(mentioning memo)

Respondent(s)

WITH

SLP (C) No. 24057-24058/2012 (IV-A)

SLP (C) No. 19486/2012 (IV-A)

SLP (C) No. 18982/2012 (IV-A)

SLP (C) No. 20317/2012 (IV-A)

SLP (C) No. 19092/2012 (IV-A)

SLP (C) No. 18998/2012 (IV-A)

SLP (C) No. 18934/2012 (IV-A)

SLP (C) No. 19524/2012 (IV-A)

SLP (C) No. 19936/2012 (IV-A)

SLP (C) No. 19050/2012 (IV-A)

SLP (C) No. 19779/2012 (IV-A)

SLP (C) No. 19001/2012 (IV-A)

SLP (C) No. 19919/2012 (IV-A)

SLP (C) No. 20054/2012 (IV-A)

SLP (C) No. 19384/2012 (IV-A)

SLP (C) No. 19684/2012 (IV-A)

SLP(C) No. 19746/2012 (IV-A)

C.A. No. 4629/2014 (IV-A)

C.A. No. 4631/2014 (IV-A)

C.A. No. 4630/2014 (IV-A)

SLP(C) No. 33495-33496/2011 (IV-A)

SLP(C) No. 34483-34687/2011 (IV-A)

SLP(C) No. 34477-34482/2011 (IV-A)

SLP(C) No. 1703-1706/2012 (IV-A)

SLP(C) No. 1547-1548/2012 (IV-A)

C.A. No. 4419/2012 (IV-A)

C.A. No. 4420/2012 (IV-A)

C.A. No. 10114/2013 (IV-A)

C.A. No. 10107-10108/2013 (IV-A)

C.A. No. 10109-10111/2013 (IV-A)

C.A. No. 10097/2013 (IV-A)

C.A. No. 10112-10113/2013 (IV-A)

C.A. No. 10106/2013 (IV-A)

SLP(C) No. 11423-11424/2012 (IV-A)

C.A. No. 10115-10117/2013 (IV-A)

SLP(C) No. 13386/2012 (IV-A)

SLP(C) No. 10393-10404/2014 (IV-A)

C.A. No. 4623-4628/2014 (IV-A)

(ONLY CIVIL APPEAL NOS. 7852/2012, 4634/2014, 12276-77 & 10218/2016
TO BE LISTED BEFORE THE LD. REGISTRAR COURT .)

SLP(C) No. 18095/2012 (IV-A)

SLP(C) No. 18115/2012 (XIV)

C.A. No. 10103/2013 (IV-A)

C.A. No. 10104/2013 (IV-A)
C.A. No. 10105/2013 (IV-A)
C.A. No. 7852/2012 (IV-A)
C.A. No. 1416-1418/2013 (IV-A)
C.A. No. 1403/2013 (IV-A)
C.A. No. 1405/2013 (IV-A)
C.A. No. 1410/2013 (IV-A)
C.A. No. 1421/2013 (IV-A)
C.A. No. 1409/2013 (IV-A)
C.A. No. 1415/2013 (IV-A)
C.A. No. 1414/2013 (IV-A)
C.A. No. 1412/2013 (IV-A)
C.A. No. 1413/2013 (IV-A)
C.A. No. 1419/2013 (IV-A)
C.A. No. 1411/2013 (IV-A)
C.A. No. 1420/2013 (IV-A)
C.A. No. 1404/2013 (IV-A)
C.A. No. 1406/2013 (IV-A)
C.A. No. 1408/2013 (IV-A)
C.A. No. 1407/2013 (IV-A)
C.A. No. 2304/2013 (IV-A)
C.A. No. 2305/2013 (IV-A)
C.A. No. 2306/2013 (IV-A)
C.A. No. 3402/2017 (IV-A)
C.A. No. 10098-10102/2013 (IV-A)
C.A. No. 2307-2308/2013 (IV-A)

C.A. No. 4666-4667/2013 (IV-A)

C.A. No. 6764/2013 (IV-A)

C.A. No. 12276-12277/2016 (IV-A)

C.A. No. 10218/2016 (IV-A)

C.A. No. 4634/2014 (IV-A)

C.A. No. 10105/2013 (IV-A)

SLP(C) No. 31115/2016 (XIV)

SLP(C) No. 37469/2013 (IV-A)

Diary No(s). 19950/2017 (XII)

(IA No.65711/2017-CONDONATION OF DELAY IN FILING)

Date : 31-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

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Mr. Arshit Anand, Adv.
Mr. V.C.Shukla, Adv.
Mr. Udai Khanna, Adv.
Mr. Samyaka Mukku, Adv.
Mr. Rohit Rao N., Adv.
Mr. Mukund Punny, Adv.
Mr. Ved Jain, Adv.
Mr. Pranjal Srivastava, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, if not already issued.

We have perused the office report dated 30.01.2018. Apparently, service is not complete in some of the matters. Mr. P.S.Narasimha, learned ASG assures us that he will take steps to complete service in those matters.

We are also informed by learned ASG that there are four Delhi High Court judgments which have decided the same issue against the Department of Revenue. List these matters as well on the next date of hearing. Service and pleadings to be completed in all those matters.

Written submissions have already been filed on behalf of some of the appellants/assesses. If other appellants/assesses wish to do so, they may do the same within two weeks from today. Equally, Department of Revenue is at liberty to file written submissions in advance within two weeks from today.

List these matters on Tuesday i.e. 13.03.2018.

(SHASHI SAREEN)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER